



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : egft-dgft@gov.in , Phone Office : 011-23062777

(DES - V SECTION)

MINUTES OF THE NORMS COMMITTEE- V

MEETING No. NC/5/MEET/Dec/202526/15

DATED: 26/12/2025

Please Note

- I. For information of exporters, Norms Committee - V handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 41 to 43, 50 to 67 .Communications in respect of cases/pertaining to NC- V may be sent to email address: nc5.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/5/MEET/Dec/202526/15 dated 26/12/2025 of Norms Committee - V for the year 2025-26 was held on 26/12/2025 under the Chairmanship of A Menon, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	PRAVIN NALAWADE, Joint DGFT	Directorate General of Foreign Trade, Delhi
2	SAURABH GOYAL, Deputy DGFT	DGFT(HQ)
3	Sanjay Kumar, Sr. Secretariate Assistant(SSA)	DGFT(HQ)
4	Kuldeep Singh, Technical Consultant	Ministry of MSME
5	Nand Lal, Technical Consultant	DGFT
6	Ramasrey Lal, Technical Consultant	DGFT
7	Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM REVIW00003851AM26
RA File Number	322404000012 AM17
Licence No and Date	3210077950/04/08/2016
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has submitted reply against DL without providing GSM of the fabric which was asked clearly to indicate. Accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to appear for personal hearing alongwith sample(s) of the final product and the raw materials to explain their case. The case stands deferred.	

Case No.	2 / NC/5/MEET/Dec/202526/15			
Case Status	Case Approved			
Party Name	KARAM MULTIPACK PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025			
HQ File Number	HQRNORM REVIW00003649AM26			
RA File Number	242404000062 AM21			
Licence No and Date	2410043315/06/11/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Feb/202122/15 date 31/03/2022 and now the firm has requested for review of their case, Now the firm has submitted the relevant documents. The issue was deliberated and accordingly as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the norms as under:				
S.No.	Export Item	Qty.	Import Items	Qty. Recommended
1	PP SPUN BOND NON WOVEN FABRIC	100000 KGS	POLYPROPYLENE GRANULES	101850 KGS

	(without filler)		U. V. STABILIZER MASTER BATCH	2100 KGS
			COLOUR MASTER BATCH	1050 KGS
2	PP SPUN BOND NON WOVEN FABRIC (without filler)	100000 KGS	POLYPROPYLENE GRANULES	101850 KGS
			U. V. STABILIZER MASTER BATCH	2100 KGS
			COLOUR MASTER BATCH	1050 KGS
3	PP SPUN BOND NON WOVEN FABRIC (without filler)	100000 KGS	POLYPROPYLENE GRANULES	101850 KGS
			U. V. STABILIZER MASTER BATCH	2100 KGS
			COLOUR MASTER BATCH	1050 KGS

It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of **para 4.17 of HBP** and other usual conditions.

Case No.	3 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM REVIW00003919AM26
RA File Number	05AX04002680 AM23

Licence No and Date	0511016477/21/12/2022
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not provided measurement chart of export items. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to appear for personal hearing alongwith sample(s) of the final product and the raw materials to explain their case. The case stands deferred.	

Case No.	4 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM REVIW00001575AM25
RA File Number	04AX04000890 AM23
Licence No and Date	0411004710/04/01/2023
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against the rejection (due to non-responsive to DL). The firm has submitted the documents without mentioning the CAD/Laymarker specifications and measurement chart of the export product(S). Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the CAD/Laymarker with specifications generated by CAD software. The case stands deferred.	

Case No.	5 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM REVIW00001633AM25
RA File Number	04AX04000972 AM23
Licence No and Date	0411004857/06/02/2023
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against the rejection (due to non-responsive to DL). The firm has submitted the documents without mentioning the CAD/Laymarker specifications and measurement chart of the export product(S). Accordingly, based on the recommendation of the technical authority, the Committee decided	

that the firm may be asked to submit the CAD/Laymarker with specifications generated by CAD software.

The case stands deferred.

Case No.	6 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM REVIW00001637AM25
RA File Number	04AX04000225 AM24
Licence No and Date	0411005558/15/06/2023
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against the rejection (due to non-responsive to DL). The firm has submitted the documents without mentioning the CAD/Laymarker specifications and measurement chart of the export product(S). Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the CAD/Laymarker with specifications generated by CAD software. The case stands deferred.	

Case No.	7 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	POTISSIMUS ARROW SHOES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM REVIW00002276AM26
RA File Number	04AX04000296 AM24
Licence No and Date	0411005640/04/07/2023
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against rejection of their case being non-responsive against the DL issued. Now, the firm has requested for review of their norms and has submitted the relevant documents. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the Committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION G-13 as under: Export Item No. 1: FINISHED SHOE UPPER MADE OF COW LEATHER	

Qty: 10000 PRS

Import Items:

S. No.	Item Description	Qty. recommended per pair
1	Cow Crust Leather(0)	2.86 SQF
2	Universal+Lycra Gtx C6(0)	3.5 SQF
3	Universal+Lycra Gtx C6(0)	
5	0.8mm Microfiber PU DE7(0)	
6	SUPERFINE SUEDE 8G080 B000 0.8 MM(0)	
7	0.5MM POPLON(0)	
17	CHA 1350 (option A) KSM PAS 21 2Q 5(0)	
18	0.8MM NON-WOVEN + HOT-MELT WHITE KSM PAS 21 2Q 8B(0)	
19	DL805 EMB-P000FMG KSM PAS 21 2Q 4(0)	
4	KHA712 coupled with BLACK GT-502 0.6MM TWILL REINFORCEMENT + SA(0)	Net +5%
8	Core TPU B90A Edge TPU 55 SHD(0)	Net to Net
9	JC19008 6.5x4x3.8mm/8x2.5x4.3mm(0) (zip fastona)	Net to Net
10	(Brass) NH-587 Hook 25*17.7*5.5mm(0)	Net +1% or applied quantity whichever is less
11	(ZINC) TE-18 Eyelets 8X7.5/4.6/6/P-10.5mm(0)	Net +1% or applied quantity whichever is less

12	3mm TFRU 41S(0)	Deleted – No details
13	Shoe Laces 6mm 68IK208(0)	Net to Net
14	CK MESH 46" 180 gr. + 0.11D Ortholite AIR BLUE 16-4134TPX (full length 5mm die cut)(0)	Net to Net
15	ORTHOLITE Hang-Tag EYS0001-0032 ORTHOLITE(0)	Net to Net
16	NEW "Alpinestars Shoe Box(0)	Net to Net
20	Midsole PU Foam 55 +/- 3 ShC(0)	Net to Net
21	Slider Sole Rubber (65 ShA +/- 3) compound reference: RP_AS02_65A(0)	Net to Net
22	Sole Rubber (65 ShA +/- 3) compound reference: RP_AS02_65A(0)	Net to Net

It is to be noted that this Ad-hoc norm is case specific based on technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of **para 4.17 of HBP** and other usual conditions.

Case No.	8 / NC/5/MEET/Dec/202526/15
Case Status	Case Rejected
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM REVIW00003917AM26
RA File Number	05AX04001228 AM24
Licence No and Date	0511020170/01/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Aug/202324/14 date 28/08/2023 and now, the firm has requested for review of their case, but firm did not provide the proper justification for higher requirement. Accordingly, based on the recommendation of the technical authority, the committee decided to maintain the status quo in this case.

RA concerned may take necessary action subject to compliance of **para 4.17 of HBP** and other usual conditions.

Case No.	9 / NC/5/MEET/Dec/202526/15
Case Status	Case Rejected
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM REVIW00003916AM26
RA File Number	05AX04001925 AM24
Licence No and Date	0511021197/27/09/2023
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Oct/202324/18 date 08/11/2023 and now; the firm has again requested to review the earlier decision of the Norms Committee. The quantity of inputs has been recommended as per measurement and fabrication details @2.75 Sq. Mtrs/piece. The firm has submitted the same document as submitted earlier without giving any justification for higher consumption. The issue was deliberated and observed that firm has not provided the proper justification for higher requirement. Accordingly based on the deliberation and the recommendation of the technical authority, the committee decided to maintain the status quo. RA concerned may take necessary action subject to compliance of para 4.17 of HBP and other usual conditions.	

Case No.	10 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	TATA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM REVIW00004015AM26
RA File Number	04AX04000525 AM24
Licence No and Date	0411006075/27/09/2023
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. First export item is LEATHER HALF BOOTS FOR ADULT (STYLE: Monty V2 Shoes) but leather has not been shown in import items or indigenous items. 2. Firm to compare the requirement in tabular form with respective SION (G-9 or G-23, as the case may be) published in Handbook of procedure Vol. II for each export items. If any, additional items/higher quantities of import items are required, then to give justification. 3. Firm to submit the photographs and drawing/design of each export item indicating location/markings of import items. The case stands deferred.	

Case No.	11 / NC/5/MEET/Dec/202526/15
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Case Status	Case Deferred
Party Name	TATA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM REVIW00003924AM26
RA File Number	04AX04000646 AM24
Licence No and Date	0411006258/03/11/2023
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has submitted reply against DL without providing CAD/CAM of requirement of Mesh lining, Synthetic lining etc. and calculation for the requirement of each item giving net content and wastage separately. Accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to appear for personal hearing alongwith sample(s) of the final product and the raw materials to explain their case. The case stands deferred.	

Case No.	12 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	TATA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM REVIW00004036AM26
RA File Number	04AX04000757 AM24
Licence No and Date	0411006496/01/12/2023
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm export item number 1 is leather Boots for Adult and reason for not writing half boot for adult-gents. 2. Firm to compare the requirement in tabular form with respective SION (G-9 or any other, equivalent) published in Handbook of procedure Vol. II for export items with amendment of Public Notice 30/2023 dated 31st Aug 2023. If any, additional items/higher quantities of import items are required, then to give justification. 3. Firm to submit the specification /GSM etc. for each import items and to fill indigenous items in Appendix 4E annexure, if any and clearly to indicate whether insole socks will be procured locally. 4. CAD/CAM of requirement of Mesh lining, Synthetic lining etc. and calculation for the requirement of each item giving net content and wastage separately. 5. Drawing /design/photograph of export item and to mark import items in it. 6. Firm export item number 1 is leather boots but the leather is neither asked in import items nor in indigenous items. The case stands deferred.	

Case No.	13 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	TATA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM REVIW00003985AM26
RA File Number	04AX04001021 AM24
Licence No and Date	0411006925/14/02/2024

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. Firm export item number1 and 2 are Leather Boots for Adult and reason for not writing Leather Half Boot for adult-Gents.
2. Firm to compare the requirement in tabular form with respective SION (G-9 or any other, Equivalent) published in Handbook of procedure Vol. II for export items with amendment of Public Notice 30/2023 dated 31st Aug 2023. If any, additional items/higher quantities of import items are required, then to give justification.
3. Firm to submit the specification/GSM etc. for each import items and to fill indigenous items in Appendix 4E annexure.
4. Firm to submit the CAD/CAM of requirement of Lining, Synthetic lining/synthetic suede, textile lining etc. and calculation for the requirement of each item, giving net content and wastage separately.
5. Firm to submit the drawing /design/photograph of export item and to mark import items in it.
6. Firm to indicate indigenous items in Appendix 4E table for each export item.

The case stands deferred.

Case No.	14 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	TATA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM REVIW00004057AM26
RA File Number	04AX04000015 AM25
Licence No and Date	0411007268/15/04/2024

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. Fir export item number 1 and 6 are Leather Boots for Adult and reason for not writing Leather Half Boot for adult-Gents.
2. Firm to compare the requirement in tabular form with respective SION (G-9 or any other, equivalent) published in Handbook of procedure Vol. II and public notice issued, for the export items with amendment of Public Notice 30/2023 dated 31st Aug 2023. If any, additional items/higher quantities of import items are required, then to give justification.
3. Firm to submit the specification/GSM etc. for each import items and to fill indigenous items in Appendix 4E annexure. The items are leather boots or half boots (serial number 1to 3 & 4) but leather is not covered, neither in import items nor in indigenous items.
4. Firm to submit the CAD/CAM of requirement of Mesh lining, Synthetic lining etc. and calculation for the requirement of each item, giving net content and wastage separately.
5. Firm to submit the drawing /design/photograph of export items and to indicate & mark the import items in it. Firm to indicate indigenous items in Appendix 4E table for each export item.

The case stands deferred.

Case No.	15 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	TATA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM REVIW00004070AM26
RA File Number	04AX04000208 AM25
Licence No and Date	0411007566/12/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. Firm to specify the export item- Leather Boots For Adult, T(Andes V2 Drystar), LEATHER HALF BOOTS FOR ADULTT(New Land Goretex Synthetic Half Boots For Adult (Sektor Shoe) & (Sektor Shoe Vented),Synthetic Half Boots For Adult(Stella sector Water Proof shoes) Leather Boots For Adult(Web Goretex) whether, these are for ladies or gents and to specify the difference between export items
2. Firm to compare the requirement in tabular form with respective SION (G-9 or G-23 or any other, as the case may be) published in Handbook of procedure Vol. II for export items. If any, additional items/higher quantities of import items are required, then to give justification.
3. Firm to submit specification/GSM etc. for each import items.
4. Firm to submit CAD/CAM of requirement of lining, synthetic lining/synthetic suede, textile lining etc. and calculation for the requirement of each item, giving net content and wastage separately.
5. Firm to submit the drawing /design/photograph of export item and to mark import items in it.
6. Firm to submit the export item having description Leather Boots serial number 1,2 & 6 but the leather is neither asked in import items nor in indigenous items.
7. In Appendix 4E, export items are 7 in numbers (indicating import items) but in application there are only 6 in numbers.

The case stands deferred.

Case No.	16 / NC/5/MEET/Dec/202526/15			
Case Status	Case Approved			
Party Name	MEDICARE HYGIENE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025			
HQ File Number	HQRNORM APPLY 00003843AM25			
RA File Number	08AX04001190 AM25			
Licence No and Date	0811013002/24/10/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	100% COTTON GAUZE SWAB (STERILE/NON STERILE) BP13/BP17 5X5 CM/ 7.5X7.5CM/10X10CM PLY 8/12/16	651401 SQM	100% COTTON BLEACHED FABRICS 18X14/25X17 WIDTH 134 CM	664429.02 SQM
It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.				
RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	17 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00004412AM25
RA File Number	03AX04004337 AM25
Licence No and Date	0311039140/29/11/2024
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

Export Item: Sleeping Bag (Sleeping Bag made from 100 % Polyester Dyed Fabric Width 66 & GSM-65 (+/-10%), 100 % Polyester Dyed Fabric Width 66 GSM-65 (+/-10%), 100% Polyester Dyed Fabric Width 59 GSM 100 (+/- 10%) and Zipper Chain Coil 6MM

S. No.	Item Description	Qty. recommended per pair
1	100 % Polyester Dyed Fabric Width 66 GSM-65 (+/-10%)	186900 Meter
2	100 % Polyester Dyed Fabric Width 66 GSM-65 (+/-10%)	186900 Meter
3	100% Polyester Dyed Fabric Width 59 GSM 100 (+/- 10%)	44500 Meter
4	Zipper Chain Coil 6MM 260 CM	Net to net

It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	18 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	EXPO KNITS INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00005568AM25
RA File Number	32AX04000674 AM25
Licence No and Date	3211008231/09/01/2025
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant papers and noted that the firm has submitted 2 measurement charts for each product and 2 CADs for each input. All documents are blurred as earlier. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the relevant CAD for each input and relevant measurement chart for each export product. The Coloured image of both garments, all documents may be clear and readable.

The case stands deferred.

Case No.	19 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	SAKTHI INFRA TEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00005709AM25
RA File Number	32AX04000690 AM25
Licence No and Date	3211008266/17/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J-275 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	MENS FULL SLEEVE SWEAT SHIRT WITH HOOD Made out of Body Fabric (Import item Sl.No.1), Rib for Bottom Hem and Cuff (Import item Sl.No.2), Neck Tape (Import item Sl.No.3)	368300 PCS	BODY FABRIC CVC Fleece + Wicking & odor protection content: 60% BCI Cotton, 40% RECYCLED Polyester (+/-5% in Composition) Fabric. Weight : 280 GSM (+-5%), CW 68"/70" (+-5%) , FW M/L 0%+0.25% in various colors	883928.570 SQM
			RIB-BOTTOM HEM & CUFF 2 x 2 Rib+Wicking & odor protection content: 63% RECYCLED Polyester, 34% BCI Cotton, 3% Spandex (+/-5% in Composition) Fabric. Weight : 300 GSM (+- 5%), CW 43"/45" (+- 5%), FW M/L 0+0.25% in various colors	121109.100 SQM

			Neck Tape - Fibre Content: 65% Polyester 35% Cotton Knitted Single Jersey (+/-5% in Composition) Fabric. Weight :140 GSM (+/- 5%), CW:67/69" (+/- 5%), FW M/L 0%+0.25% in various colors	7141 SQM
2	MENS FULL SLEEVE SWEAT SHIRT WITH HOOD Made out of Body Fabric (Import item Sl.No.4), Rib for Bottom Hem and Cuff (Import item Sl.No.5), Neck Tape (Import item Sl.No.6)	834820 PCS	BODY FABRIC CVC Fleece + Wicking & odor protection content: 58% BCI Cotton, 42% RECYCLED Polyester (+/-5% in Composition) Fabric. Weight :280 GSM (+-5%), CW 68"/70" (+-5%), FW M/L 0+0.25% in various colors	2003571.420 SQM
			RIB-BOTTOM HEM & CUFF 2 x 2 Rib+Wicking & odor protection content: 63% RECYCLED Polyester, 34% BCI Cotton, 3% Spandex (+/-5% in Composition) Fabric. Weight : 300 GSM (+- 5%), CW 43"/45" (+- 5%), FW M/L 0+0.25% in various colors	274513.730 SQM
			Neck Tape - Fibre Content: 65% Polyester 35% Cotton Knitted Single Jersey (+/-5% in Composition) Fabric. Weight :140 GSM (+/- 5%), CW:67/69" (+/- 5%), FW M/L 0%+0.25% in various colors	16186.350 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	20 / NC/5/MEET/Dec/202526/15
Case Status	Case Rejected
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM REVIW00003474AM26

RA File Number	07AX04001789 AM25
Licence No and Date	0711013488/29/01/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that this case was withdrawn by the firm request file number is HQRCOMMSUB00061103AM26: withdrawal of Application Req No 10003044488570082 Withdrawal of File number HQRNORMREVIW00003474AM26. Accordingly, the Committee decided to reject the case. RA concerned may take necessary action subject to compliance of para 4.17 of HBP and other usual conditions.	

Case No.	21 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	TEXPORT OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00006390AM25
RA File Number	07AX04001956 AM25
Licence No and Date	0711013741/24/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J-176 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	MENS COMBAT JACKET MADE FROM 100% COTTON WOVEN DYED FABRIC, GSM :198 AND 100% NYLON RIBSTOP FABRIC,GSM 48	1200 NOS	Fabric to be used in the Garment 100% COTTON WOVEN DYED FABRIC, GSM : 198	5276 SQM
			Fabric to be used in the Garment 100% NYLON WOVEN PRINTED RIPSTOP FABRIC, GSM 48	4620 SQM
			Lining fabric used in the garment 100% NYLON WOVEN DYED	4526 SQM

			FABRIC, GSM 48	
			Lining fabric used in the garment 100% COTTON WOVEN DYED FABRIC, GSM 135	2471 SQM
			Lining fabric used in the garment 100% POLYESTER WOVEN DYED LINING FABRIC, GSM : 70	1052 SQM
			Lining fabric used in the garment 100% POLYESTER POLYWADDING	4250 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	22 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM REVIW00003479AM26
RA File Number	07AX04002001 AM25
Licence No and Date	0711013811/04/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that the firm has mentioned '98060000 PAKISTAN ORIGIN' from the Import Description. DGFT vide Notification No. 06/2025-26 dated 02.05.2025 has prohibited on import of transit of all goods originating in or exported from Pakistan-Insertion of Para 2.20A of Foreign Trade Policy (FTP 2023). Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to amend the import description.

The case stands deferred.

Case No.	23 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	ASHOKA TESSILES

Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00001082AM26
RA File Number	05AX04000571 AM26
Licence No and Date	0511032906/27/05/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit the CAD/CAM of export items with its efficiency of using raw materials and its function. 2. Firm to submit the Drawing / Design with Photographs of Export items, highlighting the import items used therein. 3. Firm to submit the complete calculation based on CAD and other details, indicating net Import content and wastage separately for each export item. The case stands deferred.	

Case No.	24 / NC/5/MEET/Dec/202526/15			
Case Status	Case Approved			
Party Name	CITIZEN RAIN GEARS PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025			
HQ File Number	HQRNORM APPLY 00001323AM26			
RA File Number	02AX04000147 AM26			
Licence No and Date	0211008847/06/06/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION C-649 as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Folding/straight Umbrella (Auto and/or Manual)	10000 DOZEN	Umbrella Cloth	6500 MTR

	Folding umbrellas / Three fold umbrellas / long auto umbrellas SIZE 21" TO 23"		Umbrella Tube with accessories	6060 KGS
			Umbrella Ribs	20200 KGS
			Umbrella Handles	10100 DOZEN
2	Folding/straight Umbrella (Auto and/or Manual) Folding umbrellas / Three fold umbrellas / long auto umbrellas SIZE 24" TO 30"	10000 DOZEN	Umbrella Cloth	10800 MTR
			Umbrella Tube with accessories	10100 KGS
			Umbrella Ribs	35350 KGS
			Umbrella Handles	10100 DOZEN

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	25 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00001386AM26
RA File Number	03AX04001222 AM26
Licence No and Date	0311044624/09/06/2025
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. Firm to indicate size of pillow.
2. Firm to submit the CAD and coloured image displaying use of all 3 input fabrics in the pillow.
3. Firm to mention consumption of each input in SQM per piece.
4. Firm to submit stage wise manufacturing process with percentage wastage at each stage and total wastage claimed thereof.

The case stands deferred.

Case No.	26 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	SARAN GARMENTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00001412AM26
RA File Number	32AX04000202 AM26
Licence No and Date	3211009184/10/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J-301 (e) as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	BABIES GILLET MADE OF 100 % POLYESTER KNITTED BORG FABRIC WIDTH 150 CM, WEIGHT :350 GSM	3600 NOS	100 % POLYESTER KNITTED BORG FABRIC WIDTH 150CM, WEIGHT :350 GSM	1862 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	27 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	FLOOR GARDENS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00001418AM26
RA File Number	10AX04000080 AM26
Licence No and Date	1011003181/10/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J-1.32 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	PVC BACKED COIR DOOR MATS MATS/MATTINGS	1694603 KGS	PVC RESIN PASTE GRADE	318500 KGS
			DIOCTYL TEREPHTHALATE DOTP ORDINARY GRADE	222416 KGS

It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	28 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	AMKO EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00001816AM26

RA File Number	05AX04001110 AM26
Licence No and Date	0511033605/02/07/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted Sketch/snap, measurement sheet and CAD/Lay-marker/cutting pattern for the export items. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit sketch/snap, measurement sheet and CAD/Lay-marker for each export item. The case stands deferred.	

Case No.	29 / NC/5/MEET/Dec/202526/15			
Case Status	Case Approved			
Party Name	SUPERHOUSE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025			
HQ File Number	HQRNORM APPLY 00002790AM26			
RA File Number	06AX04000211 AM26			
Licence No and Date	0611003868/20/08/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J-4.50 as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Mens/ Ladies jacket trouser Set CONTAINIG 10942.372 SQM 60% cotton 39% poly1%antistatic fabric Width 146 cm +/- 10% GSM 350 +/- 10% and Thickness 0.3 mm	2257 SETS	60% cotton 39% poly1% antistatic fabric Width 146 cm +/- 10% GSM 350 +/- 10% and Thickness 0.3 mm	11307.57 SQM
It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.				
RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	30 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	SUPER TANNERY LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003041AM26
RA File Number	06AX04000227 AM26
Licence No and Date	0611003912/04/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

Export Item: GENTS SYNTHETIC SAFETY SHOE WITH COMPOSITE TOE CAP WITH PU SOLE)

Qty.20550 PAIRS (PRS)

Import items:

S. No.	Item Description	Qty. recommended per pair
1	SYNTHETIC EMBROIDERED UPPERS OF TEXTILE MATERIAL(T.C)	Net to net
2	INSOLE SHEET (KEVLAR ANTISTATIC THICKNESS 4.5 MM)	0.0465 SQM
3	COMPOSITE TOE CAP(T.C. FIBER)	Net to net
4	LINING MATERIAL FOR FOOTWEAR GSM 500 +/- 10 %(T.C NON WOVEN)	0.0308 SQM
5	COUNTER STIFFNER (T.C. NON WOVEN)	0.014 SQM
6	STICKER ANTI MOULD(T.C. SYNTHETIC)	Net to net

7	POLYURETHANE SYSTEM(T.C. CHEMICAL)	1.019 KGS
8	ADHESIVE(T.C. CHEMICAL)	0.031 KGS
9	RELEASE AGENT(T.C. CHEMICAL)	0.045 KGS

It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	31 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	CHITALE AGRICULTURAL PRODUCTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003042AM26
RA File Number	03AX04002583 AM26
Licence No and Date	0311047074/04/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that the firm intends to export 100% Cotton Combed and import of cotton waste of various types. The firm has not indicated the net contents of any input in the export description. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit net contents of each input in the export alongwith manufacturing process with stage wise wastage.

The case stands deferred.

Case No.	32 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003069AM26
RA File Number	05AX04002009 AM26

Licence No and Date	0511034901/08/09/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J-175 as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	MENS SHIRT (HALF SLEEVE) MADE OF 70%LINEN 30%LYOCELL WOVEN DYED FABRIC GSM 100(+/-10%) (STYLE-AUBREY SS SHIRT)	551 NOS	70%LINEN 30%LYOCELL WOVEN DYED FABRIC WIDTH 55 INCH GSM 100 (+/- 10%)	1262.341 SQM
It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.				
RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	33 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	SKD FINE DECOR
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003074AM26
RA File Number	32AX04000391 AM26
Licence No and Date	3211009716/08/09/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers. Accordingly, the committee decided to defer the case for examine and comments of the concerned technical authority. The case stands deferred.	

Case No.	34 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RICHA GLOBAL EXPORTS PRIVATE LIMITED

Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025			
HQ File Number	HQRNORM APPLY 00003076AM26			
RA File Number	05AX04002027 AM26			
Licence No and Date	0511034919/08/09/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	NA-LADIES BLOUSE OR TOP MADE OUT OF 86% LENZING ECOVERO 14% NYLON DYED WOVEN FABRIC GSM 140(+/-10%) WIDTH 58 (+/-10%)	13029 NOS	86% LENZING ECOVERO 14% NYLON DYED WOVEN FABRIC GSM 140(+/-10%) WIDTH 58 (+/-10%)	39089 SQM
It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.				
RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	35 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003086AM26
RA File Number	32AX04000394 AM26
Licence No and Date	3211009722/08/09/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted Sketch/Image, measurement sheet and CAD/Lay-marker/cutting pattern for the export items. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit Sketch/Image, measurement sheet and CAD/Lay-marker for each export item.	

The case stands deferred.

Case No.	36 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	SARAN GARMENTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003093AM26
RA File Number	32AX04000398 AM26
Licence No and Date	3211009725/09/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J-344 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	BABIES SKIRT MADE OF 100 % NYLON MESH KNITTED FABRIC WEIGHT 25 GSM, WIDTH 160CM	4020 NOS	100 % NYLON MESH KNITTED FABRIC WEIGHT 25 GSM, WIDTH 160CM.	5306.4 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	37 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003096AM26
RA File Number	07AX04001041 AM26
Licence No and Date	0711015548/09/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for

fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J-275 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Mens Trouser (Style No.115186) Made of 2.45 SQM of 100% Polyester Printed Woven Fabric GSM 230 And 0.20 SQM of 100% Polyester PU Coated Dyed Woven Fabric GSM 200	15485	100% Polyester Printed Woven Fabric GSM 230	37938.250 SQM
		NOS	100% Polyester PU Coated Dyed Woven Fabric GSM 200	3097 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	38 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003097AM26
RA File Number	07AX04001040 AM26
Licence No and Date	0711015549/09/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
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1	Ladies Bib and Brace Overalls (Style No.16760) Made of 96% Nylon 4% Spandex Dyed Woven Fabric GSM 170	20090 NOS	96% Nylon 4% Spandex Dyed Woven Fabric GSM 170	76342 SQM
2	Ladies Bib and Brace Overalls (Style No.16760) Made of 96% Nylon 4% Spandex Printed Woven Fabric GSM 170	21290 NOS	96% Nylon 4% Spandex Printed Woven Fabric GSM 170	79411.700 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	39 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003420AM26
RA File Number	07AX04001169 AM26
Licence No and Date	0711015723/25/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J-176 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Ladies Shorts (Style No.S2625W041) Made of 100% Cotton Denim Woven Fabric GSM 389	16000 NOS	100% Cotton Denim Woven Fabric GSM 389	29120 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	40 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003421AM26
RA File Number	07AX04001159 AM26
Licence No and Date	0711015724/25/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J-176 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Gents Jacket (Style No.132260092) Made of 100% Cotton Denim Woven Fabric GSM 475	415 NOS	100% Cotton Denim Woven Fabric GSM 475	1411 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	41 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	RADNIK AUTO EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003430AM26
RA File Number	05AX04002253 AM26
Licence No and Date	0511035361/26/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. Firm to submit the Dimension of the bag to export and to indicate type of fabric with aerial number of import to use at the top of CAD given and also to enclose measurement chart etc.
2. Firm to submit the photograph with drawing design of the bag, highlighting the fabric to use
3. Please submit the Calculation of the requirement of fabric based on CAD, indicating net content and wastage separately.
4. Firm to indicate specific indigenous items in Appendix 4E to use in the bags to export.

The case stands deferred.

Case No.	42 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003436AM26
RA File Number	07AX04001194 AM26
Licence No and Date	0711015740/26/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J-292 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Boys Shorts (Style No.310049) Made of 0.96 SQM of 100% Polyamide Dyed Woven Fabric GSM 116 And 0.10 SQM of 100% Polyamide Dyed Woven Fabric GSM 116	26840	100% Polyamide Dyed Woven Fabric GSM 116	25766.400 SQM
		NOS	100% Polyamide Dyed Woven Fabric GSM 116	2684 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	43 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003437AM26
RA File Number	07AX04001193 AM26
Licence No and Date	0711015741/26/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Gents Half Sleeve Shirts (Style No.FM/ FS/FT 1039) Made of 93% Polyester 7% Elastane Yarn Dyed Woven Fabric GSM 100	5332 NOS	93% Polyester 7% Elastane Yarn Dyed Woven Fabric GSM 100	12423.560 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	44 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	SATHYAA TEXTILES
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003444AM26
RA File Number	32AX04000434 AM26
Licence No and Date	3211009833/26/09/2025
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. Firm to submit the specification with size, thickness of leather patch and leather strap and photographs of each.
2. Firm to submit the photographs of export items with highlighting the import item used in it.

The case stands deferred.

Case No.	45 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RICHA GLOBAL EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003445AM26
RA File Number	05AX04002246 AM26
Licence No and Date	0511035375/26/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J-288 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	NA-GIRLS DRESS MADE OUT OF 100% NYLON MESH DYED NET KNITTED FABRIC GSM 25(+/-10%) WIDTH 61 (+/-10%)	3438 NOS	100% NYLON MESH DYED NET KNITTED FABRIC GSM 25(+/-10%) WIDTH 61 (+/-10%)	25372 SQM
2	NA-GIRLS DRESS MADE OUT OF 100% NYLON MESH DYED NET KNITTED FABRIC GSM 25 (+/-10%) WIDTH 61 (+/-10%)	3828 NOS	100% NYLON MESH DYED NET KNITTED FABRIC GSM 25 (+/-10%) WIDTH 61 (+/-10%)	28251 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	46 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	RICHA GLOBAL EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003446AM26
RA File Number	05AX04002279 AM26
Licence No and Date	0511035377/26/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that the firm intends to ladies full sleeve shirt. Firm has not submitted CAD/image and measurement chart of export items. Accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. Firm to submitted use of both fabrics to be indicated through marking and text in the image of garment.
2. Firm to submit the girls skirt all layers to be displayed in the image through marking and text for appropriate assessment of claim.

The case stands deferred.

Case No.	47 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	SPORTS LINE
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003456AM26
RA File Number	05AX04002248 AM26
Licence No and Date	0511035391/29/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. Firm to submit the specification with sizes etc. of each export and also import items.
2. Firm to submit photographs of export items, highlighting the import items in it and also separately photographs of import items.
3. Firm to submit the indigenous items to use in making export item and accordingly, to fill in Appendix 4E table.

The case stands deferred.

Case No.	48 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003457AM26
RA File Number	05AX04002286 AM26
Licence No and Date	0511035392/29/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J-301(e) & J-275 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES WAISTCOAT MADE OF 55%LINEN 45%VISCOSE WOVEN DYED FABRIC GSM 170 (+/-10%) (STYLE-WW0WW50612)	1164 SQM	55%LINEN 45%VISCOSE WOVEN DYED FABRIC WIDTH 52 INCH GSM 170(+/-10%)	1620.288 SQM
2	LADIES TROUSER MADE OF 55%LINEN 45%VISCOSE WOVEN DYED FABRIC GSM 170(+/-10%) (STYLE-WW0WW50587)	9045 SQM	55%LINEN 45%VISCOSE WOVEN DYED FABRIC WIDTH 52 INCH GSM 170(+/-10%)	21264.795 SQM
3	LADIES TROUSER MADE OF 55%LINEN 45%VISCOSE WOVEN PRINTED FABRIC GSM 170(+/-10%) (STYLE-WW0WW50587)	2148 SQM	55%LINEN 45%VISCOSE WOVEN PRINTED FABRIC WIDTH 52 INCH GSM 170(+/-10%)	5049.948 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	49 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	GREEN ECO FAB PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003482AM26
RA File Number	33AX04000093 AM26
Licence No and Date	3311003073/30/09/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm has claimed inputs in kgs, the export quantity also to be indicated in kgs and amendment in the license to be taken to that effect. 2. Firm to submit the flow chart of manufacturing, waste percentage at each stage to be mentioned with justification. The case stands deferred.	

Case No.	50 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	GANGA ACROWOOLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003512AM26
RA File Number	30AX04000416 AM26
Licence No and Date	3011007769/01/10/2025
Norms Committee Decision:	
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:	

			Reactive Dyes (100% Strength)	43.50 KGS
			Levelling Agent	29 KGS

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	51 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	RICHA GLOBAL EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003520AM26
RA File Number	05AX04002355 AM26
Licence No and Date	0511035476/03/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. Firm to submit the justification the claim of 4.10 SQM per piece for ladies trouser.

The case stands deferred.

Case No.	52 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	KOHINOOR INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003525AM26
RA File Number	05AX04002347 AM26
Licence No and Date	0511035488/03/10/2025
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted Sketch/Image, measurement sheet and CAD/Lay-marker/cutting pattern for the export items. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit Sketch/Image, measurement sheet and CAD/Lay-marker/cutting pattern for the export items and also to declare net contents of import item number1 in export item number1.

The case stands deferred.

Case No.	53 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RICHACO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003541AM26
RA File Number	05AX04002381 AM26
Licence No and Date	0511035509/06/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES SKIRT MADE OF 100% POLYESTER PRINTED WOVEN FABRIC GSM 129+/-10% STYLE NO. 159260344/PT	280 NOS	Fabric to be used in the Garment 100% POLYESTER PRINTED WOVEN FABRIC GSM 129+/-10%	1736 SQM
2	LADIES SKIRT MADE OF 100% POLYESTER DYED WOVEN FABRIC GSM 129+/-10% STYLE NO. 159260344/PT	280 NOS	Fabric to be used in the Garment 100% POLYESTER DYED WOVEN FABRIC GSM 129+/-10%	1736 SQM
3	LADIES DRESS MADE OF 100% POLYESTER DYED WOVEN FABRIC GSM 72+/-10% STYLE NO. 773670	800 NOS	Fabric to be used in the Garment 100% POLYESTER DYED WOVEN FABRIC GSM 72+/-10%	6576 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	54 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	CENTURY OVERSEAS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003546AM26
RA File Number	05AX04002364 AM26
Licence No and Date	0511035515/06/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	MENS SPORTS COAT MADE OF 100% LINEN WOVEN PRINTED FABRIC GSM 215 +/- 10%, WIDTH 58" WITH 100% VISCOSE SOLID WOVEN LINING STYLE NO. 1J001182R	529 NOS	Fabric to be used in the Garment 100% LINEN WOVEN PRINTED FABRIC GSM 215 +/- 10% WIDTH 58"	2238 SQM
2	MENS SPORTS COAT MADE OF 100% LINEN WOVEN PRINTED FABRIC GSM 215 +/- 10%, WIDTH 58" WITH 100% VISCOSE SOLID WOVEN LINING STYE NO 1J 001190R	341 NOS	Fabric to be used in the Garment 100% LINEN WOVEN PRINTED FABRIC GSM 215 +/- 10% WIDTH 58"	1657 SQM
3	LADIES BLAZER MADE OF 52% LINEN 46% VISCOSE 2% SPANDEX WOVEN DYED FABRIC, GSM 240 +/-10% (IMPORTED) WITH 97% POLY 3% SPANDEX LINING (INDIGENOUS) STYLE NO. 5261526	1656 NOS	Fabric to be used in the Garment 52% LINEN 46 VISCOSE 2% SPANDEX WOVEN DYED FABRIC GSM 240 +/- 10% WIDTH 52"	4438 SQM

4	LADIES PANT MADE OF 52% LINEN 46% VISCOSE 2% SPANDEX WOVEN DYED FABRIC, GSM 240 +/-10% (IMPORTED) WITH 97% POLY 3% SPANDEX LINING (INDIGENOUS) STYLE NO. 5261871	1728 NOS	Fabric to be used in the Garment 52% LINEN 46 VISCOSE 2% SPANDEX WOVEN DYED FABRIC GSM 240 +/- 10% WIDTH 52"	4285 SQM
5	LADIES BLAZER MADE OF 52% LINEN 46% VISCOSE 2% SPANDEX WOVEN DYED FABRIC, GSM 240 +/-10% (IMPORTED) WITH 97% POLY 3% SPANDEX LINING (INDIGENOUS) STYLE NO. 5261526	315 NOS	Fabric to be used in the Garment 52% LINEN 46 VISCOSE 2% SPANDEX WOVEN DYED FABRIC GSM 240 +/- 10% WIDTH 52"	844 SQM
6	LADIES PANT MADE OF 52% LINEN 46% VISCOSE 2% SPANDEX WOVEN DYED FABRIC, GSM 240 +/-10% (IMPORTED) WITH 97% POLY 3% SPANDEX LINING (INDIGENOUS) STYLE NO. 5261871	525 NOS	Fabric to be used in the Garment 52% LINEN 46 VISCOSE 2% SPANDEX WOVEN DYED FABRIC GSM 240 +/- 10% WIDTH 52"	1302 SQM
7	LADIES PANT MADE OF 52% LINEN 46% VISCOSE 2% SPANDEX WOVEN YARN DYED FABRIC, GSM 240 +/-10% (IMPORTED) WITH 97% POLY 3% SPANDEX LINING (INDIGENOUS) STYLE NO. 5261871	477 NOS	Fabric to be used in the Garment 52% LINEN 46 VISCOSE 2% SPANDEX WOVEN YARN DYED FABRIC GSM 240 +/- 10% WIDTH 55"	1183 SQM
8	LADIES PANT MADE OF 52% LINEN 46% VISCOSE 2% SPANDEX WOVEN YARN DYED FABRIC, GSM 240 +/-10% (IMPORTED) WITH 97% POLY 3% SPANDEX LINING (INDIGENOUS) STYLE NO. 5261871	740 NOS	Fabric to be used in the Garment 52% LINEN 46 VISCOSE 2% SPANDEX WOVEN DYED FABRIC GSM 240 +/- 10% WIDTH 52"	1835 SQM
9	LADIES VEST MADE OF 52% LINEN 46% VISCOSE 2% SPANDEX WOVEN DYED FABRIC, GSM 240 +/-10% STYLE NO. 5261614	2345 NOS	Fabric to be used in the Garment 52% LINEN 46 VISCOSE 2% SPANDEX WOVEN DYED FABRIC GSM 240 +/- 10% WIDTH 52"	3227 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	55 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	TANGERINE SKIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003550AM26
RA File Number	05AX04002361 AM26
Licence No and Date	0511035528/06/10/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit the specification with sizes etc. of each export and also import items. 2. Firm to submit photographs of export items, highlighting the import items in it and also separately photographs of import items. 3. Firm to submit the indigenous items to use in making export item and accordingly, to fill in Appendix 4E table. The case stands deferred.	

Case No.	56 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	TANGERINE SKIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003551AM26
RA File Number	05AX04002362 AM26
Licence No and Date	0511035529/06/10/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Thickness and specification of Cow Crust leather and also specification of plastic hanger. 2. Firm to submit the total length and width of belts indicating separately length and width of webbing leather. 3. Based on length and width of belt, calculate the requirement of webbing leather and to indicate, separately, allowances and wastage with justification. 4. The import width has been shown as 35 MM and whereas in calculation, it is indicated as 1.0 without writing unit of measurement.	

The case stands deferred.

Case No.	57 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	BHARAT SILKS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003557AM26
RA File Number	07AX04001222 AM26
Licence No and Date	0711015806/06/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	100% Linen Embroidered Fabric - (Dyed / Printed) 250 GSM +/- 10% width 150 Cms +/- 10%	50000 SQM	100% Linen Fabric 250 GSM +/- 10%, width 150 Cms +/- 10%	52500 SQM
2.	100% Linen Embroidered Fabric - (Dyed / Printed) 125 GSM +/- 10% width 150 Cms +/- 10%	40000 SQM	100% Linen Embroidered Fabric - (Dyed / Printed) 125 GSM +/- 10% Percent, width 150 Cms +/- 10%	42000 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	58 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	BIRDY EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003563AM26

RA File Number	07AX04001129 AM26
Licence No and Date	0711015818/06/10/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted sketch/image, measurement sheet and CAD/lay-marker/cutting pattern for the export items. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit sketch/image, measurement sheet and CAD/Lay-marker/cutting pattern for the export items. The case stands deferred.	

Case No.	59 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003578AM26
RA File Number	05AX04002394 AM26
Licence No and Date	0511035556/07/10/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Export products are two, Image and measurement chart submitted only for one product. 2. Firm to clarify whether the unit of measurement given in measurement chart is in cms or inches. Firm to justification for high consumption in each garment. 3. If it is in cms, the claim is much on higher side. Please justified. The case stands deferred.	

Case No.	60 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RICHACO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003582AM26
RA File Number	05AX04002421 AM26
Licence No and Date	0511035560/07/10/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical	

authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES WAIST COAT MADE OF 100% LINEN DYED WOVEN FABRIC GSM 143 +/-10% STYLE NO. CT115, 259971	1845 NOS	Fabric to be used in the Garment 100% LINEN DYED WOVEN FABRIC GSM 143+/-10%	3321 SQM
2.	LADIES WAIST COAT MADE OF 100% LINEN YARN DYED WOVEN FABRIC GSM 160+/-10% STYLE NO. CT115, 259971	1503 NOS	Fabric to be used in the Garment 100% LINEN YARN DYED WOVEN FABRIC GSM 160+/-10%	2781 SQM
3.	LADIES TOP MADE OF 55% LINEN 45% LYOCCELL YARN DYED WOVEN FABRIC GSM 185+/-10% STYLE NO. WTP343191/W, WTP343192, WTP343193	1654 NOS	Fabric to be used in the Garment 55% LINEN 45% LYOCCELL YARN DYED WOVEN FABRIC GSM 185+/-10%	4383 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	61 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RICHACO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003583AM26
RA File Number	05AX04002422 AM26
Licence No and Date	0511035561/07/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES TOP MADE OF 100% RAMIE PRINTED WOVEN FABRIC GSM 55+/-	3054	Fabric to be used in the Garment	17561

	10% STYLE NO. CU491, 251059	NOS	100% RAMIE PRINTED WOVEN FABRIC GSM 55+/- 10%	SQM
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It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	62 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003593AM26
RA File Number	05AX04002368 AM26
Licence No and Date	0511035570/07/10/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted Sketch/Image, measurement sheet and CAD/Lay-marker/cutting pattern for the export items. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit Sketch/Image, measurement sheet and CAD/Lay-marker for each export item. The case stands deferred.	

Case No.	63 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	SIDDHI VINAYAK KNOTS & PRINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003596AM26
RA File Number	52AX04000208 AM26
Licence No and Date	5211017232/07/10/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit CAD, Image and measurement chart for each export product, identifying each with product specification/serial number. 2. Firm to justification for high consumption in each garment. The case stands deferred.	

Case No.	64 / NC/5/MEET/Dec/202526/15
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Case Status	Case Deferred
Party Name	SIDDHI VINAYAK KNOTS & PRINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003597AM26
RA File Number	52AX04000209 AM26
Licence No and Date	5211017233/07/10/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm intends to export T shirt hoodie and polo the nomenclature of export items is not clear and the import quantity for export item number one is S in yards only without mentioning width of the fabric. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit following information: 1. Firm to submit the clear nomenclature of each export item. 2. Firm to submit the sketch/Image, measurement sheet and CAD/Lay-marker/cutting pattern for the export item no.1. 3. Firm to submit the uses of import item number 2,3,4 & 5 in the relevant export item alongwith net contents in export and wastage claimed for each input. The case stands deferred.	

Case No.	65 / NC/5/MEET/Dec/202526/15			
Case Status	Case Approved			
Party Name	RICHA GLOBAL EXPORTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025			
HQ File Number	HQRNORM APPLY 00003600AM26			
RA File Number	05AX04002406 AM26			
Licence No and Date	0511035575/07/10/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J-275 as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	NA-GIRLS TROUSER MADE OUT OF 55% LINEN 45% VISCOSE DYED WOVEN FABRIC GSM 195 (+/-10%) WIDTH 54 (+/-10%)	16183 NOS	55% LINEN 45% VISCOSE DYED WOVEN FABRIC GSM 195 (+/-10%) WIDTH 54 (+/- 10%)	26863.78 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	66 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RICHA GLOBAL EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003601AM26
RA File Number	05AX04002405 AM26
Licence No and Date	0511035576/07/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J-275& 197 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	NA-GIRLS TROUSER MADE OUT OF 15% LINEN 85% VISCOSE YARN DYED WOVEN FABRIC GSM 180 (+/-10%) WIDTH 56 (+/-10%)	43051 NOS	15% LINEN 85% VISCOSE YARN DYED WOVEN FABRIC GSM 180 (+/-10%) WIDTH 56 (+/-10%)	71469 SQM
2	NA-GIRLS JUMP SUIT MADE OUT OF 15% LINEN 85% VISCOSE YARN DYED WOVEN FABRIC GSM 180 (+/-10%) WIDTH 56 (+/-10%)	9408 NOS	15% LINEN 85% VISCOSE YARN DYED WOVEN FABRIC GSM 180(+/-10%) WIDTH 56 (+/-10%)	23993 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	67 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	AFFLATUS INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003605AM26
RA File Number	05AX04002385 AM26
Licence No and Date	0511035582/08/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J-288 & 292 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES (DRESS + SHORTS) MADE OF 55% LINEN 45% VISCOSE DYED WOVEN FABRIC GSM 210(+/-10%) STYLE NO. GM-34-D791	525 SETS	55% LINEN 45% VISCOSE DYED WOVEN FABRIC GSM 210(+/-10%)	3046 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	68 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	ACROFIL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003614AM26
RA File Number	03AX04003409 AM26
Licence No and Date	0311047943/08/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. Firm to submit the details of Indigenous input with quantity with overall material balance.
2. Firm to submit the wastage at each stage of manufacture to justify 12% wastage.

The case stands deferred.

Case No.	69 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	VISTA FURNISHING LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003615AM26
RA File Number	05AX04002404 AM26
Licence No and Date	0511035604/08/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. Firm to submit weight of export item and weight of import item polyester fabric.
2. Firm to submit the % solid content of acrylic polymer emulsion with catalogue from foreign supplier.
3. Firm to submit the wastage at each stage of manufacture to justify the wastage claimed on each import item.
4. Firm to submit the material balance between import and export on weight basis taking due account of wastage claimed.

The case stands deferred.

Case No.	70 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	RKM INTERNATIONAL LLP
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003619AM26
RA File Number	13AX04000219 AM26
Licence No and Date	1311004262/08/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted sketch/Image, measurement sheet and CAD/Lay-marker/cutting pattern for the export items. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the Sketch/Image, measurement sheet and CAD/Lay-marker for each export item.

The case stands deferred.

Case No.	71 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	FA HOME AND APPAREL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003626AM26
RA File Number	05AX04002432 AM26
Licence No and Date	0511035616/09/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. Firm to submit the justification for higher consumption is very generic and does not specifically gives any valid point for higher consumption.
2. Firm has submitted CAD serial number-1 there are two CADs. Please specify the product for each.

3. Firm to submit measurement chart giving measurements like Chest, Body length, Sleeve length etc. (All measurement specifications for all sizes.

The case stands deferred.

Case No.	72 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	SPUN BOND INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003628AM26
RA File Number	33AX04000100 AM26
Licence No and Date	3311003102/09/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	NON WOVEN FABRIC (8 GSM)	58253 KGS	Polypropylene	60000 KGS

It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	73 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003641AM26
RA File Number	32AX04000463 AM26
Licence No and Date	3211009893/09/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted Sketch/Image, measurement sheet and CAD/Lay-marker/cutting pattern for the export items. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the Sketch/Image, measurement sheet and CAD/Lay-marker for each export item.

The case stands deferred.

Case No.	74 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RICHACO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003650AM26
RA File Number	05AX04002428 AM26
Licence No and Date	0511035645/09/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES TOP MADE OF 53% LINEN 47% VISCOSE RAYON PRINTED WOVEN FABRIC GSM 140+/-10% STYLE NO. WTP339621/W, WTP339622, WTP339623	7307 NOS	Fabric to be used in the Garment 53% LINEN 47% VISCOSE RAYON PRINTED WOVEN FABRIC GSM 140+/-10%	19364 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	75 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RICHACO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003651AM26
RA File Number	05AX04002427 AM26
Licence No and Date	0511035646/09/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J-275 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES TROUSER MADE OF 55% LINEN 45% LYOCCELL YARN DYED WOVEN FABRIC GSM 185+/-10% STYLE NO. WPT342191, WPT342192, WPT342193	11601 NOS	Fabric to be used in the Garment 55% LINEN 45% LYOCCELL YARN DYED WOVEN FABRIC GSM 185+/-10%	29698 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	76 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	QUALIANCE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003668AM26
RA File Number	03AX04003484 AM26
Licence No and Date	0311048037/10/10/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm has submitted 1. 5 input fabrics have been used. Firm to the specify through display in coloured image with marking and text, the components of garment each input fabric is used. 2. Firm has submitted Appendix 4E all quantities are indicated as Zero (0). Firm may submit Appendix 4E mentioning per piece consumption of each input. The case stands deferred.	

Case No.	77 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	BIG BAGS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003681AM26
RA File Number	07AX04001260 AM26
Licence No and Date	0711015891/13/10/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon,	

the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION H-97 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	FLEXIBLE INTERMEDIATE BULK CONTAINERS-PRINTED ATTACHMENT BAG:PP4465500KG,UV125000KG,LDPE138000KG,LLDPE218500KG, HDPE10000KG,CONDUCTIVEYARN7000KG, CROHMIQYARN2000KG,POLYESTER YARN16000KG, ANTISTATIC MB10000KG,CONDUCTIVE FILM2000KG,DOCUMENT POCKET 6000KG	5000000 KGS	Polypropylene Granules Extrusion granules/ Lamination grade/Filament grade	4599465 KGS
			UV stabilizer Masterbatch (containing not more than 20% UV stabilizer)	128750 KGS
			LDPE Granules Liner grade/ Lamination grade/Film grade/ Extrusion grade	142140 KGS
			LLDPE Granules Extrusion grade/Film grade	225055 KGS
			HDPE Granules tape grade/Film grade	10300 KGS
			Black conductive yarn	7210 KGS
			Crohmiq yarn	2060 KGS
			100% Polyester Textured yarn	16480 KGS

			Antistatic MB	10300 KGS
			Conductive film	2060 KGS
			Document pocket	6180 KGS

It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	78 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003698AM26
RA File Number	05AX04002472 AM26
Licence No and Date	0511035704/13/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J- 289 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES SKIRT MADE OF 100%LINEN WOVEN BLEACHED FABRIC GSM 162 (+/-10%) (STYLE-211A12946)	2551 NOS	100%LINEN WOVEN BLEACHED FABRIC WIDTH 60 INCH GSM 162 (+/-10%)	9642.78 SQM
2	LADIES SKIRT MADE OF 100%LINEN WOVEN DYED FABRIC GSM 162 (+/-10%) (STYLE-211A12946)	1404 NOS	100%LINEN WOVEN DYED FABRIC WIDTH 59 INCH GSM 162(+/-10%)	5307.12 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	79 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003700AM26
RA File Number	05AX04002504 AM26
Licence No and Date	0511035707/13/10/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted measurement chart, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the measurement chart for each export product. The case stands deferred.	

Case No.	80 / NC/5/MEET/Dec/202526/15			
Case Status	Case Approved			
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025			
HQ File Number	HQRNORM APPLY 00003701AM26			
RA File Number	05AX04002492 AM26			
Licence No and Date	0511035708/13/10/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J- 270 & 288 as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES DRESS MADE OF 100% RAMIE WOVEN DYED FABRIC GSM 85 (+/-10%) (STYLE-AS 21.41 W55)	1291 NOS	100%RAMIE WOVEN DYED FABRIC WIDTH 137 CM GSM 85(+/-10%)	6751.930 SQM
2	LADIES SHIRT (FULL SLEEVE) MADE OF 100%RAMIE WOVEN DYED FABRIC	1694	100%RAMIE WOVEN DYED FABRIC	4760.140

	GSM 85(+/-10%) (STYLE -AS 51.37 W67)	NOS	WIDTH 137 CM GSM 85 (+/-10%)	SQM
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It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	81 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RICHACO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003702AM26
RA File Number	05AX04002491 AM26
Licence No and Date	0511035709/13/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J- 195 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES JACKET MADE OF 100% COTTON DYED WOVEN FABRIC GSM 234+/-10% STYLE NO. 758590, 765693	7675 NOS	Fabric to be used in the Garment 100% COTTON DYED WOVEN FABRIC GSM 234+/-10%	20339 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	82 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	SPUN BOND INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003703AM26
RA File Number	05AX04002501 AM26
Licence No and Date	0511035710/13/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	NON WOVEN FABRIC of 8 GSM	58252 KGS	Polypropylene	60000 KGS

It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	83 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	SHAMIM SONS INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003713AM26
RA File Number	06AX04000257 AM26
Licence No and Date	0611003995/13/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J- 361 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	BLANKET INSULATED 4FEET X 6 FEET CONTAINING 2789 SQM 100% POLYESTER PU COATED 90GSM +/-10%	500 NOS	100% POLYESTER PU COATED 90GSM +/-10% WIDTH 58' +/- 5%	3012 SQM
2	BLANKET INSULATED 6 FEET X 8 FEET CONTAINING 5496 SQM 100% POLYESTER PU COATED 90GSM +/-10%	500 NOS	100% POLYESTER PU COATED 90GSM +/-10% WIDTH 58' +/- 5%	5936 SQM
3	BLANKET INSULATED 8 FEET X 10 FEET CONTAINING 9154 SQM 100% POLYESTER PU COATED 90GSM +/-10%	500 NOS	100% POLYESTER PU COATED 90GSM +/-10% WIDTH 58' +/- 5%	9886 SQM

4	BLANKET INSULATED 10 FEET X 12 FEET CONTAINING 13717 SQM 100% POLYESTER PU COATED 90GSM +/-10%	500 NOS	100% POLYESTER PU COATED 90GSM +/-10% WIDTH 58' +/- 5%	14814 SQM
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It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	84 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	KOELLE DESIGNS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003728AM26
RA File Number	13AX04000242 AM26
Licence No and Date	1311004282/14/10/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has not provided Sketch/Image, measurement sheet and CAD/Lay-marker/cutting pattern for the export items. Accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the sketch/Image, measurement sheet and CAD/Lay-marker for each export item. The case stands deferred.	

Case No.	85 / NC/5/MEET/Dec/202526/15			
Case Status	Case Approved			
Party Name	VARDHMAN TEXTILES LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025			
HQ File Number	HQRNORM APPLY 00003733AM26			
RA File Number	30AX04000456 AM26			
Licence No and Date	3011007821/14/10/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J- 68 & 99 as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Cotton/Angelina blended Melange yarn	1000	ANGELINA FIBERS	36

	(97/03 blend)	KGS		KGS
2	Cotton/Angelina blended Melange yarn (97/03 blend)	1000 KGS	ANGELINA FIBERS	36 KGS
3	Cotton/Angelina blended Melange yarn (97/03 blend)	1000 KGS	ANGELINA FIBERS	36 KGS
4	Cotton/Angelina blended Melange yarn (97/03 blend)	1000 KGS	ANGELINA FIBERS	36 KGS
5	Cotton/Angelina blended Melange yarn (97/03 blend)	1000 KGS	ANGELINA FIBERS	36 KGS
6	Modal / Cotton /Angelina blended Melange yarn (37/60/03 blend)	1000 KGS	ANGELINA FIBERS	36 KGS
7	Modal / Cotton /Angelina blended Melange yarn (37/60/03 blend)	10000 KGS	ANGELINA FIBERS	360 KGS
8	Cotton/Polyester/ Modal/Angelina blended Melange yarn (58/19/19/04 blend)	1500 KGS	ANGELINA FIBERS	72 KGS
9	Cotton/Polyester/ Modal/Angelina blended Melange yarn (58/19/19/04 blend)	1000 KGS	ANGELINA FIBERS	48 KGS

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	86 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	S K H EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003735AM26
RA File Number	04AX04000764 AM26
Licence No and	0411010586/14/10/2025

Date	
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit the reason for asking leather at four places for export item 1 and to give specification, thickness etc. of leather. 2. Firm to submit the compare the requirement in tabular form with respective SION (G-29 or equivalent) for published in Handbook of procedure Vol. II (Followed by Public notice 30 /2023 dated 31st August 2023) for export items. If any, additional items/higher quantities of import items are required, then to give justification (with CAD etc., for Leather) 3. Firm to submit the photograph with size of export item/s and also width and thickness of import item- elastic. The case stands deferred.	

Case No.	87 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	BHARTIYA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003737AM26
RA File Number	07AX04001274 AM26
Licence No and Date	0711015915/14/10/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm intends to export leather jackets and submitted skin patterns without mentioning measurement specifications on the critical measurement points. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit skin pattern showing its length and breadth at maximum length or width of the skin pattern and detailed calculation on arriving at the requirement of inputs at each skin pattern. The case stands deferred.	

Case No.	88 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003738AM26
RA File Number	02AX04000524 AM26
Licence No and Date	0211009686/14/10/2025
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted CAD for all inputs and measurement chart as well as image of both the export products, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the CAD for all inputs and measurement chart as well as image of both the export products.

The case stands deferred.

Case No.	89 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003740AM26
RA File Number	02AX04000529 AM26
Licence No and Date	0211009688/14/10/2025
Norms Committee Decision:	
The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted sketch/Image, measurement sheet and CAD/Lay-marker/cutting pattern for the export item. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the sketch/Image, measurement sheet and CAD/Lay-marker for export item.	
The case stands deferred.	

Case No.	90 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003749AM26
RA File Number	05AX04002536 AM26
Licence No and Date	0511035773/15/10/2025
Norms Committee Decision:	
The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted CAD for all inputs and measurement chart as well as image of both the export products, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the CAD for all inputs and measurement chart as well as image of both the export products..	
The case stands deferred.	

Case No.	91 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	MADURA INDUSTRIAL TEXTILES LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003755AM26
RA File Number	03AX04003638 AM26
Licence No and Date	0311048215/15/10/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit % composition of export product indicating rubber content. 2. Firm to submit details of rubberisation in manufacture with quantity of raw material used. 3. Firm to submit justification of 9 % wastage claimed indicating wastage at each stage of manufacture. The case stands deferred.	

Case No.	92 / NC/5/MEET/Dec/202526/15			
Case Status	Case Approved			
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025			
HQ File Number	HQRNORM APPLY 00003758AM26			
RA File Number	05AX04002524 AM26			
Licence No and Date	0511035777/15/10/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J- 275 as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	MENS TROUSER MADE OF (SHELL) 53% COTTON 47% LYOCCELL WOVEN DYED FABRIC GSM 260(+/-10%) & (POCKETING) 100% COTTON WOVEN DYED FABRIC GSM 103 (+/-10%) (STYLE-BURT)	12018 NOS	53%COTTON 47% LYOCCELL WOVEN DYED FABRIC WIDTH 55 INCH GSM 260(+/-10%)	27160.680 SQM
			100% COTTON WOVEN DYED	6009

			FABRIC WIDTH 55 INCH GSM 103 (+/-10%)	SQM
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It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	93 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003762AM26
RA File Number	05AX04002531 AM26
Licence No and Date	0511035782/15/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that the firm has claimed 3.04 SQM per piece for body fabric and 0.36 SQM per piece for pocketing for the export product Ladies Trouser. Size of the garment is 32 to 44. For medium size (38), the waist measurement which appears in cms is 73 which works out to 28.74 inches. Even for largest size (44), the waist measurement 86 cms works out to 33.8 5 inc. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the justification for the higher wastage.

The case stands deferred.

Case No.	94 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003763AM26
RA File Number	05AX04002525 AM26
Licence No and Date	0511035784/15/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J- 292 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
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1	MENS SHORTS MADE OF 100% NYLON WOVEN PRINTED FABRIC GSM 115(+/-10%) & 100%POLYESTER KNITTED (MESH)DYED FABRIC GSM 70(+/-10%)	1565 NOS	100%NYLON WOVEN PRINTED FABRIC WIDTH 55 INCH GSM 115 (+/-10%)	2025.110 SQM
			100%POLYESTER KNITTED(MESH) DYED FABRIC WIDTH 60 INCH GSM 70 (+/-10%)	906.135 SQM
2	MENS SHORTS MADE OF 100% NYLON WOVEN DYED FABRIC GSM 115(+/-10%) & 100%POLYESTER KNITTED (MESH) DYED FABRIC GSM 70(+/-10%)	4760 NOS	100%NYLON WOVEN DYED FABRIC WIDTH 55 INCH GSM 115(+/-10%)	6159.440 SQM
			100%POLYESTER KNITTED(MESH) DYED FABRIC WIDTH 60 INCH GSM 70 (+/-10%)	2756.040 SQM
3	MENS SHORTS MADE OF 100% POLYESTER WOVEN DYED FABRIC GSM 115 (+/-10%) & 100% POLYESTER KNITTED(MESH)DYED FABRIC GSM 70 (+/-10)	735 NOS	100%POLYESTER WOVEN DYED FABRIC WIDTH 55 INCH GSM 115 (+/-10%)	1078.250 SQM
			100%POLYESTER KNITTED (MESH) DYED FABRIC WIDTH 60 INCH GSM 70 (+/-10%)	425.565 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	95 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	STAR INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003767AM26
RA File Number	33AX04000111 AM26
Licence No and Date	3311003121/15/10/2025

Norms Committee Decision:

The Committee examined the case as per the agenda along with the relevant documents submitted by the firm. It was observed that the export product is described as 80% Nylon / 20% Cotton hand-woven carpet with a total weight of 6230 kgs. Accordingly, the Nylon content in the finished product works out to 4984 kgs. However, the firm has claimed consumption of 6558.647 kgs of Nylon Yarn. Based on this claim, the resultant wastage is calculated at 31.5%, which appears to be excessively high. In the application, the implied wastage is 31.5%, whereas in Appendix 4E, the firm has declared only 5% wastage. In view of the significant variation and the high wastage percentage, and based on the recommendation of the Technical Authority, the Committee decided that the firm should be asked to provide detailed clarification. The firm may also be required to submit a stage-wise manufacturing flow chart clearly indicating the wastage at each stage of production to justify the claimed consumption.

The case stands deferred.

Case No.	96 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	LUNA APPARELS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003849AM26
RA File Number	02AX04000496 AM26
Licence No and Date	0211009707/22/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted Sketch/Image, measurement sheet and CAD/Lay-marker/cutting pattern for the export items. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the Sketch/ Image, measurement sheet and CAD/Lay-marker for each export item.

The case stands deferred.

Case No.	97 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003856AM26
RA File Number	05AX04002607 AM26
Licence No and Date	0511035883/22/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted CAD, Image and Measurement chart, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the CAD, Image and Measurement chart.

The case stands deferred.

Case No.	98 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RICHACO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003857AM26
RA File Number	05AX04002601 AM26
Licence No and Date	0511035882/22/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J- 270 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES SHIRT (FULL SLEEVE) MADE OF 94% LINEN 6% COTTON YARN DYED WOVEN FABRIC GSM 202+/-10% STYLE NO. NZ530/253468	4280 NOS	Fabric to be used in the Garment 94% LINEN 6% COTTON YARN DYED WOVEN FABRIC GSM 202+/-10%	13482 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	99 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	WEAR WELL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003866AM26
RA File Number	05AX04002560 AM26
Licence No and Date	0511035876/22/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing

SION of the closest product i.e. SION J- 287 & 288 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	BABIES DRESS UPPER PART MADE WITH 95% COTTON 5% ELASTANE KNITTED VARIEGATED RIB FABRIC GSM 300-+/-10% WIDTH 167.64 CMS (IMPORTED FABRIC) AND LOWER PART AND LINING 100% NYLON KNITTED MESH FABRIC (INDIGENIOUS) STYLE NO. 3550330571	5303 NOS	Fabric to be used in the Garment 95% COTTON 5% ELASTANE KNITTED VARIEGATED RIB FABRIC GSM 300-+/-10% WIDTH 167.64 CMS (2916.66 SQM)	875 SQM
2	BABIES DRESS MADE WITH 100% POLYESTER WOVEN SATIN DYED FABRIC GSM 48-+/-10% WIDTH 147 CMS.WITH LINING 100% POLYESTER WOVEN FABRIC (INDIGENIOUS) STYLE NO. 3400330715	1052 NOS	Fabric to be used in the Garment 100% POLYESTER WOVEN SATIN DYED FABRIC GSM 48-+/-10% WIDTH 147 CMS	1336.040 SQM
3	GIRLS DRESS MADE WITH 100% POLYESTER WOVEN SATIN DYED FABRIC GSM 48-+/-10% WIDTH 147 CMS WITH LINING 100% POLYESTER WOVEN FABRIC (INDIGENIOUS) STYLE NO. 3400330715	4524 NOS	Fabric to be used in the Garment 100% POLYESTER WOVEN SATIN DYED FABRIC GSM 48-+/-10% WIDTH 147 CMS	6383.360 SQM
4	BABIES DRESS MADE WITH 100% POLYESTER KNITTED DYED MESH SEQUINS FABRIC?? ? GSM227-+/-10% WIDTH 119 CMS. WITH LINING 100% POLYESTER KNITTED (INDIGENIOUS) STYLE NO. ETS6TOC04	858 NOS	Fabric to be used in the Garment 100% POLYESTER KNITTED DYED MESH SEQUINS FABRIC?? GSM227-+/-10% WIDTH 119 CMS	847.700 SQM
5	GIRLS? DRESS MADE WITH 100% POLYESTER KNITTED DYED MESH SEQUINS FABRIC?? ? GSM227-+/-10% WIDTH 119 CMS. WITH LINING 100% POLYESTER KNITTED (INDIGENIOUS) STYLE NO. ETS6TOC04	5809 NOS	Fabric to be used in the Garment 100% POLYESTER KNITTED DYED MESH SEQUINS FABRIC?? GSM227-+/-10% WIDTH 119 CMS	6221.300 SQM
6	GIRLS DRESS MADE WITH 100% POLYESTER KNITTED DYED MESH SEQUINS FABRIC?? - GSM227-+/-10% WIDTH 119 CMS.WITH LINING 100% POLYESTER KNITTED	4754 NOS	Fabric to be used in the Garment 100% POLYESTER KNITTED DYED MESH SEQUINS FABRIC?? - GSM227-+/-10% WIDTH 119 CMS	7411.480 SQM

	(INDIGENIOUS)STYLE NO. EWSS26OC03			
7	GIRLS DRESS MADE WITH 100% POLYESTER KNITTED DYED MESH FABRIC?? - GSM 84-+/-10% WIDTH 127 CMS.WITH LINING 100% POLYESTER KNITTED (INDIGENIOUS) STYLE NO. EWSS25OC01	4526 NOS	Fabric to be used in the Garment 100% POLYESTER KNITTED DYED MESH FABRIC?? - GSM 84-+/-10% WIDTH 127 CMS	9025 SQM
8	BABIES DRESS MADE WITH 100% POLYESTER KNITTED DYED MESH FABRIC?? ? GSM 84-+/-10% WIDTH 127 CMS.WITH LINING 100% POLYESTER KNITTED (INDIGENIOUS)??STYLE NO. ETS6TOC07	1179 NOS	Fabric to be used in the Garment 100% POLYESTER KNITTED DYED MESH FABRIC?? - GSM 84-+/-10% WIDTH 127 CMS	1437.200 SQM
9	GIRLS DRESS MADE WITH 100% POLYESTER KNITTED DYED MESH FABRIC?? ? GSM 84-+/-10% WIDTH 127 CMS.WITH LINING 100% POLYESTER KNITTED (INDIGENIOUS) STYLE NO. ETS6TOC07	4098 NOS	Fabric to be used in the Garment 100% POLYESTER KNITTED DYED MESH FABRIC?? - GSM 84-+/-10% WIDTH 127 CMS	6146.800 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	100 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	AFFLATUS INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003869AM26
RA File Number	05AX04002552 AM26
Licence No and Date	0511035811/22/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J- 271 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
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1	LADIES SHIRT (HALF SLEEVE) MADE OF 55% LINEN 45% VISCOSE PRINTED WOVEN FABRIC GSM 160(+/-10%) STYLE NO. W71247	1524 NOS	55% LINEN 45% VISCOSE PRINTED WOVEN FABRIC GSM 160(+/-10%)	4359 SQM
2	LADIES SHIRT (HALF SLEEVE) MADE OF 55% LINEN 45% VISCOSE PRINTED WOVEN FABRIC GSM 160(+/-10%) STYLE NO. W83282	84 NOS	55% LINEN 45% VISCOSE PRINTED WOVEN FABRIC GSM 160(+/-10%)	219 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	101 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	FA HOME AND APPAREL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003870AM26
RA File Number	05AX04002577 AM26
Licence No and Date	0511035858/22/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. Firm has not submitted measurement specifications given in measurement charts Firm may submit measurement of garment like chest, waist, sweep, leg opening, length etc in measurement chart and submit measurement charts as received from buyer.
2. Firm claim for each garment is much higher than SION. Firm may submit appropriately justification for higher claim for all garments.

The case stands deferred.

Case No.	102 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	BHIM POLYFAB INDUSTRIES
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003872AM26
RA File Number	03AX04002823 AM26
Licence No and Date	0311048393/22/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. Firm to submit the copy of advance Authorization issued.
2. As per wastage shown in Appendix 4E for LLSPW it is 12% while as per content shown in export it seems to be 5% only. Please clarify.

The case stands deferred.

Case No.	103 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003873AM26
RA File Number	02AX04000558 AM26
Licence No and Date	0211009736/22/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J- 275 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	TROUSER 92% POLYAMIDE, 8% ELASTANE, RIPSTOP, PD+DWR - 260 GSM	15000 NOS	RELEVANT FABRIC 92% POLYAMIDE, 8% ELASTINE, RIPSTOP, PD-DWR - 260 GSM	40500 SQM
			RELEVANT FABRIC 100% POLYESTER - PD + WR + PU CLEAR COATING - 175GSM	6450 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	104 / NC/5/MEET/Dec/202526/15
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Case Status	Case Deferred
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003876AM26
RA File Number	02AX04000559 AM26
Licence No and Date	0211009737/22/10/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit image of the garment. 2. Firm to submit measurement chart as received from buyer in place of self typed chart submitted. 3. Firm to submit the justification claim of 3.60 SQM per piece which is much higher than SION. The case stands deferred.	

Case No.	105 / NC/5/MEET/Dec/202526/15			
Case Status	Case Approved			
Party Name	MADURA INDUSTRIAL TEXTILES LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025			
HQ File Number	HQRNORM APPLY 00003877AM26			
RA File Number	03AX04003709 AM26			
Licence No and Date	0311048397/22/10/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	DIPPED NYLON TYRE CORD FABRIC	31000 KGS	NYLON 6 CHIPS	31775 KGS
It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.				
RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	106 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred

Party Name	AMRIT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003880AM26
RA File Number	02AX04000560 AM26
Licence No and Date	0211009739/22/10/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm intends to export Short Coat made from 100% Nylon PU coated Fabric. The firm has not mentioned required quantity of inputs and mentioned as 0 Sq. mtrs only. The firm also has not submitted Sketch/Image, measurement sheet and CAD/Lay-marker/cutting pattern for the export item. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit Sketch/Image, measurement sheet and CAD/Lay-marker for the export item and quantity requirement in total sq. mtrs as well as per piece. The case stands deferred.	

Case No.	107 / NC/5/MEET/Dec/202526/15			
Case Status	Case Approved			
Party Name	SHAHI EXPORTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025			
HQ File Number	HQRNORM APPLY 00003886AM26			
RA File Number	07AX04001309 AM26			
Licence No and Date	0711015949/22/10/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J- 289 as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Ladies Divided Skirt (Style No.XL9139) Made of 92% Polyester 8% Elastane Printed Woven Fabric GSM 135	5326 NOS	92% Polyester 8% Elastane Printed Woven Fabric GSM 135	4633.620 SQM
It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.				
RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	108 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003887AM26
RA File Number	07AX04001310 AM26
Licence No and Date	0711015950/22/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Boys Trouser (Style No.H&M 1274085) Made of 70% Cotton 30% Linen Yarn Dyed Woven Fabric GSM 150	71525 NOS	70% Cotton 30% Linen Yarn Dyed Woven Fabric GSM 150	113009.500 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	109 / NC/5/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003888AM26
RA File Number	07AX04001311 AM26
Licence No and Date	0711015951/22/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms subject to a limit of 20% above the existing SION of the closest product i.e. SION J- 292 as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Mens Cargo Shorts (Style No.PSH2603761)	6315	48% Cotton 18% Lyocell 17%	14398.200

	Made of 48% Cotton 18% Lyocell 17% Recycled Polyester 15% Recycled Cotton 2% Elastane Denim Woven Fabric GSM 301	NOS	Recycled Polyester 15% Recycled Cotton 2% Elastane Denim Woven Fabric GSM 301	SQM
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It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	110 / NC/5/MEET/Dec/202526/15
Case Status	Case Deferred
Party Name	LUNA APPARELS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Dec/ 202526/ 15 and 26/12/2025
HQ File Number	HQRNORM APPLY 00003896AM26
RA File Number	02AX04000564 AM26
Licence No and Date	0211009754/24/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted Sketch/Image, measurement sheet and CAD/Lay-marker/cutting pattern for the export items. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit Sketch/Image, measurement sheet and CAD/Lay-marker for each export item.

The case stands deferred.